

fall in sugar production in 1958-59, the prices of sugar were comparatively high during the period January 1959 to January-February, 1960 and in sympathy with the same, the prices of other sweetening agents like jaggery and khandsari were also high. As compared with the prices prevailing during these two months in the years 1957 and 1958, the present prices are reasonable and there is no apprehension of fall in cane cultivation as a result of the same.

PAPER LAID ON THE TABLE

BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, I lay on the Table a copy of the Budget Estimates of Damodar Valley Corporation for the year 1961-62, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See LT-2712/61].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 1st March 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

APPROPRIATION (RAILWAYS) BILL*

The Deputy Minister of Railways (Shri Shahnawaz Khan): On behalf of Shri Jagjivan Ram, I beg to move* for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways".

The motion was adopted.

Shri Shahnawaz Khan: I introduce the Bill.

12.04 hrs.

RESOLUTION RE: PROCLAMATION IN RESPECT OF ORISSA—contd.

Mr. Speaker: The House will now proceed with further discussion of the following Resolution moved by Shri Lal Bahadur Shastri on the 8th March, 1961, namely:—

"That this House approves the Proclamation issued by the President on the 25th February 1961, under Article 356 of the Constitution in relation to the State of Orissa",

and the amendments moved thereon.

Shri Braj Raj Singh (Firozabad): How much more time is there?

Mr. Speaker: The total time allotted is 5 hours out of which 2 hours and 35 minutes have already been taken. The balance is 2 hours and 25 minutes.

*Published in the Gazette of India Extraordinary Part II Section 2, dated 9th March, 1961.

†Introduced with the recommendation of the President.